

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR M.A. SAYEED

Petition(s) for Special Leave to Appeal (Civil) No(s).24516/2005

J. NARAHARI CHARI Petitioner(s)

VERSUS

B.R. JAIN (D) BY LRS. Respondent(s)

(With prayer for interim relief and office report)

Date: 30/10/2013 This Petition was called on for hearing today.

For Petitioner(s)

Mr Gaichangpou Gangmei, Adv.
Mr. Sridhar Potaraju, Adv.

For Respondent(s)

Mrs.D. Bharathi Reddy, Adv.

UPON hearing counsel the Court made the following
O R D E R

In the present matter, the ld. Counsel for the petitioner was supposed to take steps for bringing on record the legal representatives of respondent Nos. i to v of deceased respondent No.1(a).

Office report indicates that on 30.9.2013, the ld. Counsel, Mr Sridhar Potaraju has informed the registry that the petitioner, J Narahari Chari has expired on 23.3.2009 and has also filed the Death Certificate issued by the Greater Hyderabad Municipal Corporation.

It has been further informed that the dispute relates to the rented accommodation and building in question itself

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Item No.1 has been demolished subsequent to the filing of the SLP and a multi storey complex has come up in its place. It is in this background that the ld. Counsel for the petitioner has informed that the subject matter itself has become infructuous.

Considering the contents of the letter, registry to process the matter for being listed before the Hon'ble Court for necessary orders/directions.

| | | (M.A.SAYEED) |
| | | REGISTRAR |